

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2542 of 2024/RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Aadil Mushtaq

S/O Mushtaq Ah Itoo

R/O Hillar Itoo Mohalla, Arhama Tehsil Kokernag District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-800-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47430-36 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Mushtaq, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25434/2024 /RG/LP

Dated: 23.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Aaqib Ahmad Mir
S/O Mohd Maqbool Mir

R/O Mir Mohalla Hardu Aboora Tehsil Kawarhama District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-801-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47437-43 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Ahmad Mir, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 254407/2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Afreena Ara
D/O Anaitullah Lohar
R/O Pathan Mohalla, Shadipora Tehsil Drugmulla District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-802-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47446-52 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afreena Ara, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25454/2024/RG/LP

Dated: 23.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Adil Hussain Dar
S/O Reyaz Ahmad
R/O Kurigam Tehsil Qazigund District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-803-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47453-59/RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Hussain Dar, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25460/2024/RG/LP

Dated: 23.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Akhtar Jan
D/O Mohammad Yousuf Sheikh
R/O Chak Brath Tehsil Bemai Zaingeer District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-804-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47460-66/RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akhtar Jan, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2548 of 2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Asia Saif Chechi Gujjar

D/O Saifudin Chechi Gujjar

R/O Hoolie, Lone Harie, Tehsil Kralpora District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-805-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47400-94 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asia Saif Chechi Gujjar, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25494/2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms.Anum Bashir

D/O Bashir Ahmad Teli

R/O Jalalabad Adipora Tehsil Sopore District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-806-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47495-501 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms.Anum Bashir**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 28804/2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Ayman Gulzar
D/O Gulzar Ahmad
R/O Pazilpora Tehsil & District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-807-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47502-08 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ayman Gulzar**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25514/2024 /RG/LP

Dated: 23.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Bisma Ali

D/O Ali Mohammad Wagay

R/O Chopan Mohalla Akhal Tehsil Kangan District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-808-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47509-15 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Ali, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2552 of 2024/RG/LP

Dated: 23.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Bazilla Muzaffar
D/O Mohammad Muzaffar Bhat
R/O Mughal Mohalla Chattabal Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-809-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

rauni
23-10-2024
(Registrar Administration)

No: 47519-25/RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bazilla Muzaffar, Advocate**
.....for information and necessary action.

rauni
23-10-2024
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25529/2024 /RG/LP

Dated: 23.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Beenish Habib

D/O Pir Habib Ulla

R/O Pir Mohalla Awoora Tehsil Kupwara District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-810-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47526-32 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Beenish Habib, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2553-04/2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Faiza Hafiz Masoodi
D/O Hafiz Ullah Masoodi
R/O Upper Soura Tehsil Eidgah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-811-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47533-39 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faiza Hafiz Masoodi**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2554 of 2024/RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Famida Akhtar
D/O Ab Qayoom Khan
R/O Chamalwas Tehsil Banihal District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-812-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47540-46 /RG/LP Dated 23 .10.2024

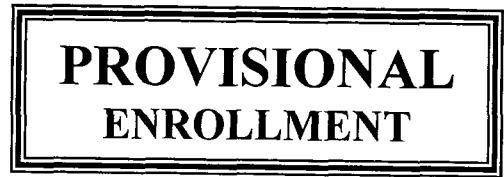
Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Famida Akhtar, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 25554/2024/RG/LP

Dated: 23.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Fayaz Ahmad Shiekh

S/O Gh. Nabi Shiekh

R/O Shmasabad Bemina Tehsil Khas District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-813-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47547-53/RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fayaz Ahmad Shiekh, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2556 of 2024RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Fariah Farooq Shah
D/O Mohammad Farooq Shah
R/O Rawalpura, Fair Banks Colony Tehsil Chanapora Natipora District
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-814-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47554-60 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fariah Farooq Shah, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2557 of 2024/RG/LP

Dated: 23.10.2024

It is hereby notified that vide High Court Order Dated **21.10.2024**

Ms. Gulnaz
D/O Hifazal Hassan
R/O Hadoora Alustang Tehsil & District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial **No. JK-815-2024** in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47564-71 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gulnaz, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2558/2024 /RG/LP

Dated: 23.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Sehrish Hakim

D/O Hakim Showkat Ali

**R/O Baghwanpora Lal Bazar Tehsil North Srinagar (Eidgah) District
Sringar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-816-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47577-03 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehrish Hakim, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2560 of 2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Humaira Bashir
D/O Bashir Ahmad Rather
R/O Manigam Tehsil Lar District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-817-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47591-97 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humaira Bashir, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 256004/2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Humaira Jan
D/O Fayaz Ahmad Bhat
R/O Namblabal Tehsil Pampore District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-818-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47891-97 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humaira Jan**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2562 of 2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Ishrat Farooq
D/O Farooq Ahmad Mir
R/O Tumina Tehsil Trathpora District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-819-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47602-608 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Farooq, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2563-42024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Jameela Bano
D/O Khanizaman Tonooly Gojar
R/O Halwadi Aragam Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-820-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47669-15 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jameela Bano**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2564 of 2024/RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Khushbu

D/O Showkat Hussain

R/O Shaheed Gunj Near Neelam Cinema Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-821-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47620-26 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushbu, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2559 of 2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Mesbha Gulzar
D/O Gulzar Ahmad Ganie
R/O Imoh Achabal Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-822-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47504-90 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mesbha Gulzar, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2565 of 2024/RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Mohammd Waseem
S/O Ab Gani Sofi
R/O Panjipora, Sopore Tehsil Khoie District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-823-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47627-33 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammd Waseem, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25664/2024 /RG/LP

Dated: 23 .09.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Mohd Aslam Khatana
S/O Gulab U Din Khatana
R/O Baniya Mohalla Chotipora Heerpora Tehsil & District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-824-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47634-40 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Aslam Khatana**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2567 ay 2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Mohammad Navaid Khan
S/O Bashir Ahmad Khan
R/O Dever Anderbug Lolab Tehsil Sogam District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-825-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 4764-47 /RG/LP Dated 23.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Navaid Khan, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2568 of 2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Mujtaba
S/O Sheikh Asgar
R/O Groung, Choskore Tehsil & District Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-826-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47648-54 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mujtaba, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2569 of 2024/RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Mehak Jan

D/O Ghulam Rasool Najar

R/O Khaipora Bala Tehsil Tangmarg District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-827-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47655-61 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Jan, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25704/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Maria Jan
D/O Ghulam Mohammad Waza
R/O Laderwan Tehsil Trehgam District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-828-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47673-79 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maria Jan, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2571 of 2024 /RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Nelofar Abdullah
D/O Mohmad Abdullah Bhat
R/O Hardutooru Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-829-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
23-10-2024

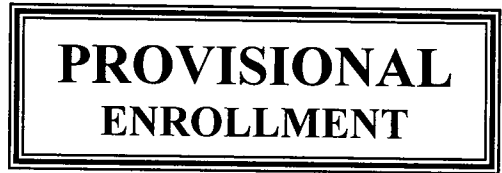
No: 47686-01 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nelofar Abdullah, Advocate**
.....for information and necessary action.

(Registrar Administration)
23-10-2024

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 2572 of 2024 /RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Owais Amin Lone
S/O Mohammad Amin Lone
R/O Lone Mohalla Near Masjid Zungalpora Tehsil Pehloo District
Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-830-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47687-93 /RG/LP Dated: 24.10.2024

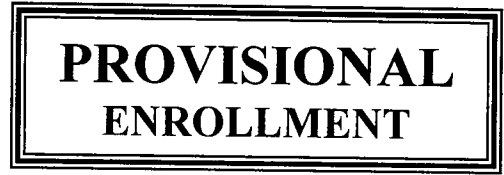
Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Amin Lone, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 2573/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Parvaiz Ahmad Najar
S/O Bashir Ahmad Najar
R/O Wanihama Tehsil Beerwah District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-831-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47694-700 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parvaiz Ahmad Najar, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2574 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Rizivan Bashir Bhat

S/O Bashir Ahmad Bhat

R/O Onagam Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-832-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Ravi
23-10-2024
(Registrar Administration)
Ravi

No: 4770 of 2024 /RG/LP Dated 24.10.2024

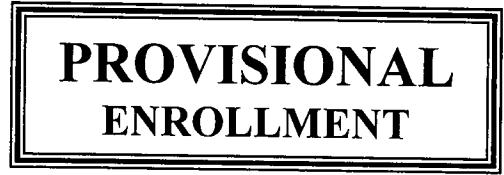
Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rizivan Bashir Bhat**, Advocate
.....for information and necessary action.

Ravi
23-10-2024
(Registrar Administration)
Ravi

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 257542024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Rahana Bano
D/O Sadiq Hussain Mangral
R/O Nambla Tehsil Uri District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-833-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47708-14 /RG/LP Dated 24 .10.2024

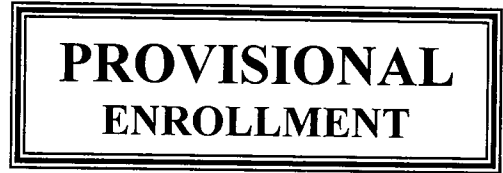
Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rahana Bano, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 25764/2024 /RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Riyaz Ahmad Bhat
S/O Gulam Mohmad Bhat
R/O Burzahama Hazratbal Tehsil North (khas) District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-834-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

ran ni
23-10-2024
(Registrar Administration)
d. R. Srinagar

No: 47715-21 /RG/LP Dated 24.10.2024

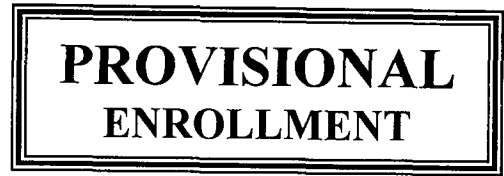
Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Riyaz Ahmad Bhat, Advocate**
.....for information and necessary action.

ran ni
23-10-2024
(Registrar Administration)
d. R. Srinagar

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 2877092024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Rahil Akbar
S/O Mohammad Akbar Magry
R/O Kandi Khass Tehsil Handwara District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-835-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47264-70/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Akbar, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2578 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Roziya Bashir
D/O Bashir Ahmad Paray
R/O Khushi Pora HMT Tehsil Shaltang District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-836-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47071-77/RG/LP Dated 24 .10.2024

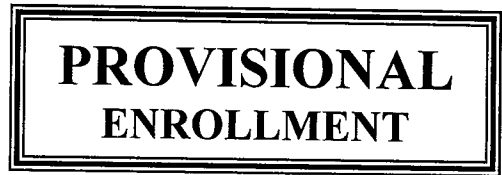
Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roziya Bashir**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 2500-4/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Rafiya Nazir
D/O Nazir Ahmad Sheikh
R/O Check I Kawoosa Narbal Tehsil Narbal District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-837-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Rafiq
20-10-2024
(Registrar Administration)
Rafiq

No: 47070-84 /RG/LP Dated 24.10.2024

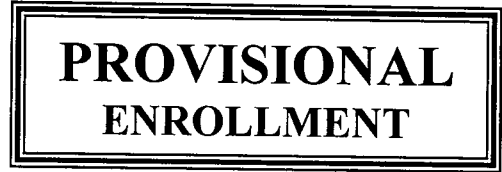
Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rafiya Nazir**, Advocate
.....for information and necessary action.

Rafiq
23-10-2024
(Registrar Administration)
Rafiq

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 2581 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Shabir Ahmad Khan
S/O Gh Mohd Khan
R/O Saidpora Tehsil Dangerpora District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-838-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
23-10-2024
AS

No: 47005-91 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Khan, Advocate**
.....for information and necessary action.

(Registrar Administration)
23-10-2024
AS

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2582-42024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Suhaib Ahmad Mir
S/O Javaid Ahmad Mir
R/O Gulbagh Parimpora, Tehsil Shalteng District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-839-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

an mi
23-10-2024
(Registrar Administration)
h. RLS *h. RLS*

No: 47892-98 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhaib Ahmad Mir, Advocate**
.....for information and necessary action.

an mi
23-10-2024
(Registrar Administration)
h. RLS *h. RLS*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2504 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Shayista Mushtaq
D/O Mushtaq Ahmad Kutroo
R/O Amberpora Tarzoo, Sopore Tehsil Khoie District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-840-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
23-10-2024
(Registrar Administration)
(Signature)

No: 47913-19 /RG/LP Dated 24.10.2024

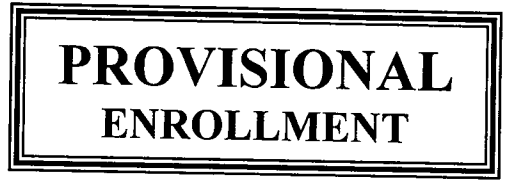
Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shayista Mushtaq, Advocate**
.....for information and necessary action.

(Signature)
23-10-2024
(Registrar Administration)
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 2585 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Saika Rashid
D/O Ab Rashid Gojri
R/O Chichilora Dilarpora Tehsil Kawarhama District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-841-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47935-41 /RG/LP Dated 24.10.2024

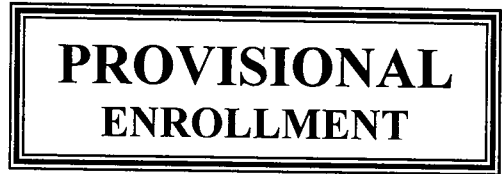
Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saika Rashid, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 2506 of 2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Shaziya Bashir
D/O Bashir Ahmad Chohan
R/O Tulwari Magam Tehsil Handwara District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-842-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

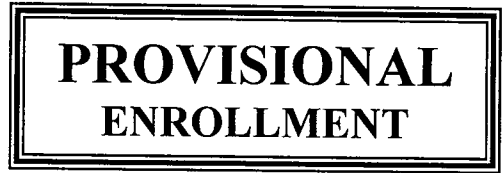
No: 47942-48/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaziya Bashir, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 2587 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Shugufta Rashid
D/O Abdul Rashid Bhat
R/O Repora Tehsil Lar District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-843-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Handwritten signature)
23-10-2024
(Registrar Administration)
(Handwritten signature)

No: 47958-64 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shugufta Rashid, Advocate**
.....for information and necessary action.

(Handwritten signature)
23-10-2024
(Registrar Administration)
(Handwritten signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2500 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Sahil Lateef Aahanger
S/O Mohammad Lateef Aahanger
R/O Changoo Doru Tehsil Doru District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-844-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47965-71 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Lateef Aahanger, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2589 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Sabreena Mushtaq
D/O Mushtaq Ahmad
R/O Baghi Nand Singh Chattabal Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-845-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

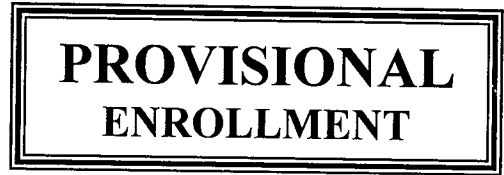
No: 47972-78/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Mushtaq, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 2590-42-024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Shafaq Mushtaq
D/O Mushtaq Ahmad Teli
R/O Sadrabal Tehsil Srinagar South District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-846-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47979-85/RG/LP Dated 24.10.2024

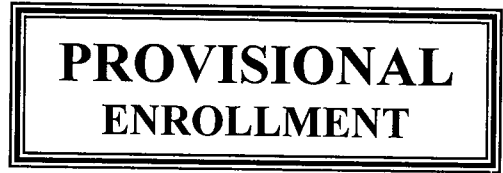
Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shafaq Mushtaq, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 25911 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Sumreen Yousaf
D/O Mohammad Yousaf Lone
R/O Bijhama Towheed Mohalla Tehsil Boniyar District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-847-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47906-93 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumreen Yousaf, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25924/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Suraiya Nazir
D/O Nazir Ahmad Dar
R/O Nowgam Banapora Tehsil Chanapora District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-848-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47994-48000/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suraiya Nazir, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25939/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Sania Sfi
D/O Bashir Ahmad Sofi
R/O Amberpora Tarzoo Tehsil Khoie District Bramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-849-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Sania Sfi
23-10-2024
(Registrar Administration)
h RK Sfi

No: 48004-10 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sania Sfi, Advocate**
.....for information and necessary action.

Sania Sfi
23-10-2024
(Registrar Administration)
h RK Sfi

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2594 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Shadab Ahmad Khuroo
S/O Ayub Ahmad Khuroo
R/O Doabgah Achabal Tehsil Watergam Rafiabad District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-850-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

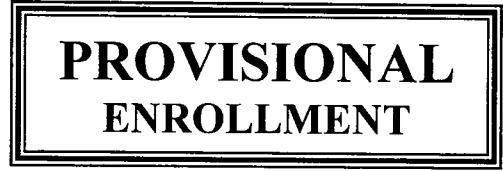
No: 48011-17 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shadab Ahmad Khuroo, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 25954/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Syed Sohail
S/O Syed Hassan
R/O Wahabpora Tehsil & District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-851-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

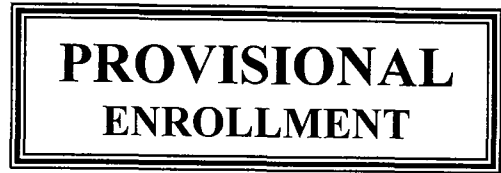
No: 48010-24 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Sohail, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 2596 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Taqwa Gul
D/O Gulam Mohd Bhat
R/O Zaina Kadal, Gurgari Mohalla Tehsil Srinagar South District
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-852-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 41025-31 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taqwa Gul, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2597 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Tufail Ayoub
S/O Mohd Ayoub Nassir
R/O Kralpora, Mukdam Mohalla Tehsil B.K.Pora District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-853-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

amir
23-10-24
(Registrar Administration)
h. A. S. Srinagar

No: 48032-30/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tufail Ayoub, Advocate**
.....for information and necessary action.

amir
23-10-24
(Registrar Administration)
h. A. S. Srinagar

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2590 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Tabiya Gulzar

D/O Gulzar Ahmad Dar

R/O Bagati Kanipora, Gousia Colony Tehsil B.K.Pora District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-854-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

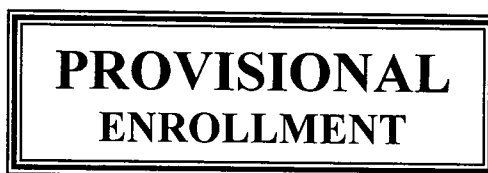
No: 48039-45 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabiya Gulzar, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 25994/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Ubaid Majeed
S/O Ab Majeed Mir
R/O Rakhi Gundmancher Tehsil Sogam District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-855-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 48048-52/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Majeed, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 25619/2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Yesrub Shabir

D/O Shabeer Ahmad Zehri

**R/O 69, Al-Farooq Colony, Sanat Nagar Tehsil Chanapora Natipora
District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-856-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 47579-601 /RG/LP Dated 23 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yesrub Shabir, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26069/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Zeerak

D/O Farooq Ahmad Pattoo

R/O Badoobagh Khanyar Tehsil Khanyar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-857-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 48053-59 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeerak, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2604 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Aadhar Gupta

S/o Shri Rajeev Gupta

**R/o H.No. 29-A C/o Chand Building Last Morh main Road, Patel Nagar
Gandhi Nagar, Tehsil & District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-858-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48130-36 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadhar Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2605 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Abhay Gupta
S/o Sh. Rakesh Gupta
R/o H.No. 314/F, Lane No. 11, Near Jagat Resort, Shakti Nagar, Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-859-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

[Signature]
Assistant Registrar (L.P)

No: 48137-43 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhay Gupta, Advocate**
.....for information and necessary action.

[Signature]
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2606 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Abhimanyu Sadhotra
S/o Shri Sanjay Sharma
R/o Village Khartyar, Malhar Road, P.O Garhi C/o Pushp Resort, Tehsil and
District Udhampur.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-860-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order


Assistant Registrar (L.P)

No: 48144-50 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhimanyu Sadhotra**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2607 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Abrar Ashraf
S/o Shri Mohd Ashraf
R/o Takiya Magam, Tehsil-Kokernag and District Anantnag.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-861-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48151-S7 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ashraf, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2608 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Akarshan Magotra
S/o Shri Gopal Krishan
R/o Bain, Tehsil Chenani, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-862-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48158-64 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akarshan Magotra, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2609 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Anjali Jasrotia
D/o Shri Nagar Singh
R/o Village Janglote Tehsil and District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-863-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40165-71 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Jasrotia, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2610F/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Ankita Sharma
D/o Sh. Adarsh Sharma
R/o H.No. 6, Sain Enclave Marble Market, Trikuta Nagar,
Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-864-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48178-84 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2612 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Anshiya Sharma
D/o Shri Arun Kumar Sharma
R/o H.No. 97, Basant Nagar, Paloura, Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-865-2024 the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48185-91 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anshiya Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26135/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Aryan Andotra
S/o Shri Vinod Singh
R/o Village Bhagthali, Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-866-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48192-99/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aryan Andotra, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2614 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Ashish Choudhary
S/o Shri Tarsem Lal
R/o Village Sai Kalan, Tehsil Suchetgarh, District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-867-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48200-07 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Choudhary, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2615 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Asif Mehmood Mir
S/o Shri Abdul Majid Mir
R/o Village Mirpura, Tehsil Gundana and District Doda.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-868-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48208-15 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Mehmood Mir, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2603 of 2024 /RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated **21.10.2024**

Mr. Bin Yameen Firdous
S/o Shri Yahaya Firdous
R/o Ahmed Colony, Near City Hospital Bathindi,
Tehsil Bahu District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-869-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48123-29 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bin Yameen Firdous, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2616 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Brij Bhushan
S/o Shri Subash Chander
R/o Kamore, Tehsil-Ramgarh and District-Samba.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-870-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48216-23 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Brij Bhushan, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2617 of 2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Danish Khatak
S/o Shri Khalid Mehmood Khan
R/o Ward No. 1, Mohra Bachhai, Tehsil Surankote and District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-871-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48224-31 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Khatak**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26184/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Danish

S/o Shri Sanjeev Kumar

**R/o Ward No. 2, H.No. 3, Ranbir Singh Pura Near Geeta Bhawan Mandir
Tehsil R.S Pura and District Jammu.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-872-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48232-39 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2619/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Dilsahib Kour
D/o Shri Supinder Singh
R/o Village Jasrota, Gurudwara Sahib lane, Tehsil and District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-873-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 48240-47 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dilsahib Kour**, Advocate
.....for information and necessary action.

Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26208/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Dishant Rana
S/o Sh. Baldev Singh
R/o Nagri Parole, Ward No. 10, Tehsil- Nagri Parole and District-Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-874-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40248-55 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dishant Rana, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2621 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Harshita Sharma
D/o Sh. Romesh Kumar Sharma
R/o Bhagat Mohalla Nai Basti Reasi Ward No. 5, Tehsil and District Reasi.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-875-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40256-63/RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Harshita Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2602 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Hummera Firdous
D/o Shri Yahaya Firdous
R/o Ahmed Colony, Near City Hospital Bathindi,
Tehsil Bahu District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-876-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48116 -22 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hummera Firdous, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2622 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Irpriy Kour
D/o Shri Inderjeet Singh
R/o H.No. 360, Bakshi Nagar Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-877-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48264-71 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irpriy Kour, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2623 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Janvi Bhagat
D/o Shri Tarsame Lal
R/o Village Alora P.O Sohanjana, Tehsil Mandal District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-878-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48272-79 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Janvi Bhagat, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2624 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Jatin Dogra
S/o Sh. Ashok Kumar
R/o H.No. 509, Nai Basti, Vijay Chowk, Tehsil Gadigarh District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-879-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48280-87 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jatin Dogra, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26014/2024 /RG/LP

Dated: 23 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Kaynat Anjum
D/o Shri Shakil Ahmed
R/o Gool, Tehsil Gool District Ramban.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-880-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48109-15 /RG/LP Dated 24 .10.2024

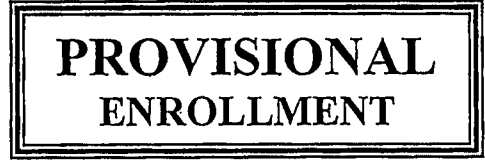
Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Ramban**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kaynat Anjum** , Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 2625 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Keshiv Anthal
S/o Sh. Gian Chand
R/o Chenani near EDB Bank Ward No. 3,
Tehsil Chenani and District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-881-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48288-95 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Keshiv Anthal , Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2626 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Kimika Bhardwaj
D/o Shri Anil Kumar
R/o Ward No. 19, Lower Shiva Nagar, Tehsil and District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-882-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48296-003 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kimika Bhardwaj, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2627 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Krishna Uttam
S/o Shri Subash Chander Sharma
R/o H.No. 146, Ward No. 8, Khorinar, Tehsil Haveli and District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-883-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48304-11 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Krishna Uttam, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2628 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Maninder Singh
S/o Tarlok Singh
R/o Village Darap, near Gurdwara, Tehsil Jammu South and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-884-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

S. S. S. S.
Assistant Registrar (L.P)

No: 48312-18 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maninder Singh**, Advocate
.....for information and necessary action.

S. S. S. S.
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2629 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Manpreet Kour

D/o Shri Lokinder Singh Ravi

R/o H.No. 85 Ward No. 49, Chhanni Rama, Tehsil-Bahu and District-Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-885-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48319-25 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manpreet Kour, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26305/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Manpreet Kour
D/o Shri Rajinder Singh
R/o 305/B Prem Nagar, New Plot, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-886-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48326-32 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manpreet Kour**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2631 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Manvi Sharma
D/o Shri Ajit Raj
R/o Village Upper Fatwal P.O Chak Bana
Tehsil-Bishnah and District-Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-887-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

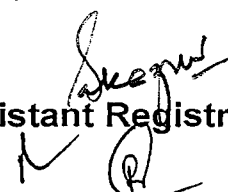
By Order


Assistant Registrar (L.P)

No: 48333-39 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manvi Sharma**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2632 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Mefam Lamo
D/o Tsering Angchuk
R/o Urbis, Rongdopa, Takmachik, Tehsil Khaltsi District Leh.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-888-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48340-46 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Leh
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mefam Lamo** , Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2633 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Naman Jasrotia
S/o Shri Avtar Singh Jasrotia
R/o Village Seshwan Tehsil Chhan Rorian, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-899-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

[Signature]
Assistant Registrar (L.P)

No: 48347-S3 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naman Jasrotia**, Advocate
.....for information and necessary action.

[Signature]
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2634 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Navdeep Singh Manhas
S/o Sh. Bharat Bushan Singh
R/o Village Smailpur, Tehsil Bari Brahmna, District Samba.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-890-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48354-60 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navdeep Singh Manhas, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2635 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Piyush Sharma
S/o Sh. Prem Kumar Sharma
R/o Village Sagrawat, Narian, Tehsil Darhal, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-891-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48361-67 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Piyush Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2636 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Priyanka
D/o Shri Chamail Singh
R/o Village Satrayan Kalan, Tehsil Suchetgarh and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-892-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48368-74 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26375/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Priyanshi Manhas
D/o Shri Kuldeep Singh Manhas
R/o Village Deichak Near Borh Draink,
Tehsil-Jammu West and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-893-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

S. Azmi
Assistant Registrar (L.P)

No: 48375-81 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanshi Manhas, Advocate**
.....for information and necessary action.

S. Azmi
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2638 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Rahul Bhagiyal
S/o Shri Ajit Kumar
R/o Siot, Sunderbani, Tehsil Siot District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-894-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40382-09 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Bhagiyal**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2639 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Rikshit Sharma
S/o Shri Joginder Kumar
R/o H.No. 125, Toph Sher Khania Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-895-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48390-97 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rikshit Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2640 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Rishiv Sharma
S/o Shri Rajinder Parshad Sharma
R/o Ward No. 5 MC Nowshera MLA Street,
Tehsil Nowshera, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-896-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48398-05 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishiv Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2641 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Rudra Pratap Singh Jamwal
S/o Shri Rameshwar Singh Jamwal
R/o H.No. 72, Sector-5, Trikuta Nagar, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-897-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48406-13 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rudra Pratap Singh Jamwal, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2642 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Shagun

D/o Shri Pankaj Kumar

R/o H.No. 414-A, Bakshi Nagar Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-898-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48414-21 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shagun, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2643 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Shallu Banshal
D/o Shri Darshan Lal
R/o Village Kamore, Tehsil-Ramgarh and District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-899-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48422-29 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shallu Banshal, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2610 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Sheetal Devi
D/o Sanjay Kumar
R/o Neeli Nalla, P.O Barolla, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-900-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48172-77 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal Devi** , Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2645 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Shivani Chalotra
D/o Sh.Ashok Kumar
R/o Village Shahpur Brahmna, P.O Rehal, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-901-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48438-45 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Chalotra, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2646 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Shreya Sharma
D/o Shri Rishi Kumar Sharma
R/o Village Panditgam, Tehsil and District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-902-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48446-53 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

- 1: Principal District and Sessions Judge, **Kishtwar**
- 2: Secretary, Bar Council of India, New Delhi
- 3: Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4: President District Bar Association, **Kishtwar**.
- 5: CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6: Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shreya Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2647 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Siddhant Manhas

S/o Sh. Rameshwar Singh Manhas

R/o Krishna Nagar Maralia Miran Sahib, Tehsil R.S Pura, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-903-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48454-61 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Siddhant Manhas, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2648 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Sidharath Verma
S/o Shri Sham Lal
R/o Ward No. 65, Barnai, Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-904-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48462-69 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidharath Verma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26490/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Simran Sharma
D/o Shri Subash Chander Sharma
R/o Ward No. 5, Village Harnota, Tehsil Ramkot District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-905-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48470-77 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simran Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2650 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Simrandeep Singh
S/o Shri Balwant Raj
R/o Village Chowki Handan, Tehsil Nowshera, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-906-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48472-85 /RG/LP Dated 24.10.2024

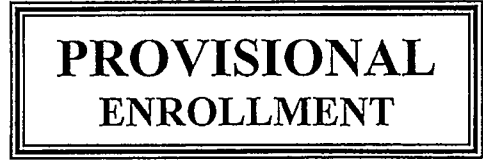
Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Simrandeep Singh**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 2651 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Taniya Singh Pawar
D/o Shri Keshav Dev Singh
R/o H.No. 60, Shahbad Colony, Bahu Fort, Tehsil-Bahu and District-Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-907-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48486-93 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taniya Singh Pawar, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2652 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr.Tushar Khajuria
S/o Shri Suraj Khajuria
R/o Patoli Mangotrian Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-908-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Shreevani
Assistant Registrar (L.P)

No: 48494-01 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr.Tushar Khajuria, Advocate**
.....for information and necessary action.

Shreevani
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2653 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Vanshika Manhas
D/o Shri Manjeet Singh Manhas
R/o Village Pernote, Prem Nagar, Tehsil Thathri, District Doda.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-909-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48502-09 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Doda**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanshika Manhas**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2654 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Vanshika Bhargav
D/o Shri Bhola Ram
R/o Ward No. 13, Tehsil and District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-910-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40510-17 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanshika Bhargav, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2689 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Varshul Tagotra
S/o Shri Rajinder Kumar Sharma
R/o H.No. 52 Maheshpura Tehsil and District-Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-911-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48759-65 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Varshul Tagotra, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26569/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Vishal Raina
S/o Late Sh. Dev Raj Raina
R/o Berhail, Beoli, Tehsil and District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-912-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 410526-31/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Doda.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Raina, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2657 of 2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Yougesh Kumar Pandey
S/o Shri Subash Chander
R/o Village Mukhra Tehsil Phallian, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-913-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40532-30/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yougesh Kumar Pandey, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2658 of 2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Arjun Verma
S/o Shri Sham Lal
R/o H.No. 419, Pacca Talab, Bahu Fort, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-914-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40539-45 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Verma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2659-4/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Atul Khajuria
S/o Shri Ram Paul Khajuria
R/o Lohara Kot, Tehsil Sunderbani and District Rajouri.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-915-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

[Signature]
Assistant Registrar (L.P)

No: 48546-53 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atul Khajuria**, Advocate
.....for information and necessary action.

[Signature]
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26609/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Shivani Devi
D/o Shri Shyam Singh
R/o Satrari Majalta, Tehsil Majalta, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-916-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40554-60/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Devi**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2661 of 2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Bhanu Pratap Singh
S/o Shri Sher Singh
R/o Village Panassa Tehsil Thakrakote, District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-917-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40561-67/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhanu Pratap Singh, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2662 of 2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Shabir Hussain Butt
S/o Shri Ghulam Mohd. Butt
R/o Ward No. 8, H.No. 124, Gudhali Mohalla, Tehsil and District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-918-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

[Signature]
Assistant Registrar (L.P)

No: 40560-74/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
3. President District Bar Association, **Kishtwar**.
4. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
5. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
6. **Mr. Shabir Hussain Butt**, Advocate
.....for information and necessary action.

[Signature]
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2663 of 2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Nidhi Magotra
D/o Shri Rajender Kumar Magotra
R/o H.No. 50, Subash Nagar, Digiana, Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-919-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48575-01/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nidhi Magotra, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2664 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Anukul Nagyal

S/o Shri Anil Kumar

R/o Village Chowki Handan, P.O Chowki, Tehsil Nowshera, District Rajouri.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-920-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40502-00 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anukul Nagyal, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2665 of 2024/RG/LPDated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Deepak Kumar Sangral

S/o Shri Raj Kumar

R/o Gho Rakwalan P.O Gho Bhahmana, Tehsil Ramgarh, District Samba.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-921-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40589-95/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Kumar Sangral, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2666/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Abroo Chowdhary

D/o Mohd. Farooq

R/o Ward No. 05, Village Gurdhan Pain, Tehsil and District Rajouri.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-922-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40596-602/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Abroo Chowdhary**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2667 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Ansh Gupta
S/o Shri Sandeep Mahajan
R/o H.No. 316, Sector-1, Lane No.6 Nanak Nagar,
Tehsil Bahu, District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-923-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48603-09 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ansh Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2668 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Aditya Partap Singh
S/o Shri Tarlochan Singh
R/o Ward No. 8, Dewal/Dher near Church, Tehsil Billawar District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-924-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40610-17 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Partap Singh, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2669 of 2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Saijal Raina

D/o Shri Kewal Krishan

R/o Lower Gadi Garh, near Tehsil, Tehsil- Lower Gadi Garh and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-925-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

S. Raina
Assistant Registrar (L.P)

No: 40618-24/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saijal Raina, Advocate**
.....for information and necessary action.

S. Raina
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26554/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Nishan Singh
S/o Shri Jagjit Singh
R/o Village Chohala, Tehsil R.S Pura District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-926-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40810-25 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nishan Singh, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2670 9 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Sandesh Singh
S/o Shri Jagdish Raj Thakur
R/o Village Gadh BPO Kukerwas, Tehsil Drabshalla District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-927-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

S. Singh
Assistant Registrar (L.P)

No: 40625-32/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Kishtwar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandesh Singh**, Advocate
.....for information and necessary action.

S. Singh
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2672-9/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Awanya Sharma
D/o Shri Ajay Sharma
R/o H.No. 419 Lane No. 1 Colonels Colony Talab Tillo Bohri,
Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-928-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 90640-46/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2671 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr.Aarush Kapoor
S/o Shri Rohit Kapoor
R/o 46-New Rehari Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-929-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

S. S. Srinivasan
Assistant Registrar (L.P)

No: 40633-39 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr.Aarush Kapoor**, Advocate
.....for information and necessary action.

S. S. Srinivasan
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26739/2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Arjun Sharma

S/o Shri Chaman Lal Sharma

R/o H.No. 309, Ward No. 17 near J&K Public School Omara Morh, Tehsil and District Udhampur.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-930-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40647-53 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr.Arjun Sharma**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2674 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr.Akash Puri
S/o Shri Subash Puri
R/o H.No. 130 Upper Laxmi Nagar, Sarwal, Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-931-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40654-60 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr.Akash Puri**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2675 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Soudamini Sharma
D/o Shri Sanjiv Sharma
R/o Ward No. 3, Shiv Puri near Dream Land Park,
Tehsil and District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-932-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40661-67 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Soudamini Sharma**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 267692024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Nitesh Sharma
S/o Shri Doulat Ram Sharma
R/o Lamberi Tehsil Nowshera and District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-933-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48668-74 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitesh Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2677 of 2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Abdul Haleem
S/o Shri Shoket Ahmed
R/o Bhati Dhar Village Jugal Tehsil Mendhar District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-934-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Sakayni
Assistant Registrar (L.P)

No: 48675-81 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Poonch**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Haleem, Advocate**
.....for information and necessary action.

Sakayni
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2678/4/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Prinka Bhagat
D/o Shri Ravi Kumar
R/o Village Daboh Tehsil and District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-935-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40602-00 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prinka Bhagat, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2679 /2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Neha Sharma
D/o Shri Brij Lal Sharma
R/o Dharbadan Thakraie Tehsil and District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-936-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40689-95 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Kishtwar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2680 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Mohd Adnan Khan
S/o Shri Aftab Ahmed Khan
R/o Ward No. 1 Nar Tehsil Mendhar and District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-937-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48696-702 /RG/LP Dated .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Adnan Khan, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2681 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Saksham Shan
S/o Shri Sanjeet Kumar Shan
R/o H.No. 14, Kuleed Tehsil and District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-938-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40703-09 /RG/LP Dated .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saksham Shan, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2682 of 2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Insha Dawood
D/o Shri Mohd Daud Iqbal
R/o 114, Ustad Mohalla Kachi Chawni Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-939-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40710-16 /RG/LP Dated .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Kathua.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Dawood, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26837/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Guljabeen Khan
D/o Shri Mohd Azad Khan
R/o Potha Village Pathana Tehsil Surankote District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-940-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

[Signature]
Assistant Registrar (L.P)

No: 4077-22 /RG/LP Dated .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Poonch.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Guljabeen Khan, Advocate**
.....for information and necessary action.

[Signature]
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2604 of 2024 RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Mohd Avais
S/o Shri Noor Hussain
R/o Sanwara Tehsil Gandoh District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-941-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 48724-30 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Avais, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26854/2024 /RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Ms. Neha Gargotra
D/o Shri Jia Lal
R/o Amb Gharota Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-942-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40731-37 /RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Gargotra, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2686/2024/RG/LP

Dated: 24.10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Anmol Singh
S/o Shri Kamaljeet Singh
R/o Ward No. 10, Tehsil Arnia District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-943-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

[Signature]
Assistant Registrar (L.P)

No: 40738-44/RG/LP Dated 24.10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anmol Singh, Advocate**
.....for information and necessary action.

[Signature]
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2687 42024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Sayam Pargal
S/o Shri Suresh Kumar
R/o Village Mansar, Tehsil Majalta District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-944-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Sayam
Assistant Registrar (L.P)

No: 10745-51 /RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sayam Pargal, Advocate**
.....for information and necessary action.

Sayam
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2688 9/2024/RG/LP

Dated: 24 .10.2024

It is hereby notified that vide High Court Order Dated 21.10.2024

Mr. Akash Sharma
S/o Shri Muker Jeet Sharma
R/o Badyal P.O Sanoora Tehsil Rajpura District Samba.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-945-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 40752-50/RG/LP Dated 24 .10.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)